

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

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OA. 350/1139/2017

Date of order: 27.09.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

**SANAT KUMAR JANA  
VS.  
D/O INDIA POST**

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Ms. D. Nag, Counsel

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. Ld. Counsel for applicant submits that the applicant has been preferred this OA sought for following reliefs:

*"8.(a) The notification bearing No. RECTT/R-100/ON LINE/GDS/Vol-III dated 25.04.2017, being found in interest be set aside and quashed in so far as the said notification seeks to fill up the post of Gramin Dak Sevak Mail Carrier in Lakshi Branch Post Office within the district of Purba Medinipur.*

*(b) The respondent authorities and each of them, their men, agents, staffs, subordinates and associates be directed to immediately approve and regularize the service of the applicant/petitioner in the post of Gramin Dak Sevak Mail Carrier in Lakshi Branch Post Office within the district of Purba Medinipur.*

*(c) The respondent authorities and each one of them, their men, agents, staffs subordinates and associates be restrained by an order of injunction from causing hindrance or interference in discharging duties by the applicant/petitioner as Gramin Dak Sevak Mail Carrier in Lakshi Branch Post Office within the district of Purba Medinipur.*

*(d) The respondent authorities and each one of them, their men, agents, staffs, subordinates and associates be directed to permanently retain the applicant/petitioner in the post of Gramin Dak Sevak Mail Carrier in Lakshi Branch Post Office within the district of Purba Medinipur.*

(e) Costs of and/or incidental to this application be borne by the respondent authorities.

(f) Such further and/or other order or orders be passed and/or direction or directions be given, as to this Hon'ble Tribunal may deem fit and proper."

3. At hearing, it transpired that the post in Lakshi Branch Post Office, against which the applicant is seeking regularisation, having ~~be~~ served for long, is still vacant but representation has been preferred prior to filing of this OA to seek appropriate consideration.

4. Therefore, we dispose of the OA granting liberty to the applicant to prefer a comprehensive representation to the appropriate respondent authority within a period of 4 weeks from the date of receipt of copy of this order to seek regularization against a suitable post of Lakshi Branch Post Office, which if preferred shall be considered by the appropriate competent respondent authority and shall be disposed of within a period of 8 by a reasoned and speaking order.

5. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration.

6. Accordingly, the present OA stands disposed of. No costs.



(Dr. Nandita Chatterjee)  
Member (A)



(Bidisha Banerjee)  
Member (J)

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